ministries of Government have refused to accept this Code of Discipline or are rather asking for some modifications?

Shri Nanda: This does not arise out of the question.

Mr. Speaker: That is quite different.

Shri Indrajit Gupta: It is relevant because it is asked, what steps are being taken.....

Mr. Speaker: It is rather remotely relevant and not directly.

Shri Nambiar: May I know whether the Government departments, especially the railways, do not want to come in any way near the Code of Discipline or of any arrangement like the Whitley Council?

Shri Nanda: It is again in the same line. But this was answered only the other day about the railways.

डा॰ गोबिन्द वास: इस सवाल के भाग (सी) में कहा गया है कि आगे इस तरह के स्ट्राइक न हों इस सम्बन्ध में गवर्न मेंट क्या सोच रही है। क्या सरकार यह बात जानती है कि जिन मजदूर संघों ने इस स्ट्राइक में भाग लिया था खास कर जबलपुर, खमरिया गन कैरेज फैंक्ट्री और सी॰ श्रो॰ डी॰ में उन को मान्यता देने के बाद, उन के साथ बहुत अच्छा बर्ताव करने के बाद, फिर से वही कार्रवाइयां शुरू हो गई हैं? ऐसी हालत में क्या सरकार सोच रही है कि उन की मान्यता को वापस ले लिया जाये?

**ग्रध्यक्ष महोदय**ः ग्राप को सवाल छाटा करना चाहिये।

**डा० गोविन्द दास**ः मैं वजूहात बतला रहा था ।

**प्रध्यक्ष महोदय**ः सवालों के साथ वजूहात बतलाने की जरूरत नहीं है।

डा० गोविन्द दास : मैं जानना चाहता हूं कि चूंकि ऐसे मजदूर संघों को मान्यता देने के बाद, जिन्होंने स्ट्राइक में भाग लिया था, उन की कार्रवाइयां फिर से शुरू हो गई हैं, क्या सरकार उन की मान्यता रद्द करने का विचार कर रही है ?

श्री नन्दा: जहां तक कोड ग्राफ डिसिप्लिन का सम्बन्ध है, उस के नियम हैं गवर्नमेंट एम्पलायीज के बारे में । उन को मान्यता दी गई है । वह ग्रगर कुछ ऐसा वैसा करेंगे जिस के कारण उन की मान्यता खींच ली जानी चाहिये, तो इस सवाल के बारे में सोचा जा सकता है । ग्राज वह बात हमारे सामन नहीं है ।

Shri Tyagi: Temporarily.

Shri Nath Pai: What is temporary; the recognition is permanent?

Shri S. M. Banerjee: In reply to a previous supplementary the hon. Minister stated that the formation of the Whitley Council was under consideration. I want to know whether before taking any final decision the federations of the Central Government employees will be consulted and if so, when?

Shri Nanda: Very full consultation had been arranged earlier. If there is any new issue it can be brought up again for consultation.

Cable Factory in West Bengai

| Shri Vasudevan Nair: \*312. | Shri Warior: | Shri Yallamanda Reddy:

Will the Minister of Commerce and Industry be pleased to state:

- (a) whether any agreement has been signed for collaboration for setting up of a Cable Factory in West Bengal with any East German firm by Messrs Aluminium Cables and Conductors (Private) Ltd. Calcutta; and
- (b) if so, the details of the Agreement?

The Minister of Industry in the Ministry of Commerce and Industry (Shri Kanungo): (a) Yes, Sir.

1964

(b) As regards details of the agreement, these are in the nature of a contract between two parties and it is not, therefore, considered appropriate that the Government should make them public.

Vasudevan Nair: By what Shri time this project will begin functioning?

Shri Kanungo: They are now doing the preliminary work. I suppose that In the course of about eighteen months they may go into production.

Shrimati Renu Chakravartty: What is the capacity of this factory and what is the capital which the German Government is going to invest?

Shri Kanungo: The capacity will be 300 miles of cables per annum and the capital investment will be of the order of Rs. 13 lakhs.

Shri A. C. Guha: The hon. Minister stated that as this is a contract between two parties it is not desirable to disclose the agreement in the House. Previously I think this question was raised in the Sabha. It involves a question of our foreign exchange also. The House is entitled to know the broad outlines of agreement and the rate of royalty and also whether the East German firm's contribution will exceed 49 per cent or not?

Shri Kanungo: The broad outlines of foreign collaboration, if asked for, will be given, but not the individual contracts.

Shri Sham Lai Saraf: May I know if the raw materials that would utilised for the manufacture of cables in this factory will be available within the country and if so to what extent?

Shri Kanungo: Yes, largely.

Shri Tyagi: On a point of order, Sir. I submit it is for the Chair to decide as to the extent this House can ask for information. In matters pertaining to public sector there is a lot of investment and therefore, I seek your

guidance on this matter. Wherever there are any such agreements foreigners, where foreign exchange and other things are involved is the House entitled to seek information or

Mr. Speaker: It would be difficult to lay down hard and fast rules in general terms. Probably occasions might arise where we might require some information but generally the scope is very limited. As the question arises in a particular case, I will be prepared to go as far as I can but no general rule can be laid down that it would be disclosed or revealed explained in whole or in part, would arise as the question arises and I will give my decisions at that time.

Shri A. C. Guha: In this particular question, we are entitled to know the rate of royalty.

Mr. Speaker: He has asked a question and it has been replied to.

Shri D. N. Tiwary: May I if any proposal is made for foreigncollaboration by an Indian firm and whether that proposal is scrutinised by the Government and by the Planning Commission?

Shri Kanungo: Yes, Sir.

Mr. Speaker: When the hon. Members put questions they pay their attention only to the Minister who is to answer the question. Others cannot hear them and myself also, I have the same disability. They should look towards the Chair when putting the questions.

Shri S. C. Samanta: May I know...

Mr. Speaker: I would request the hon. Members again to address me and put the question. Otherwise it is not possible to follow what is said.

Shri S. C. Samanta: May I know whether this factory will manufacture the same quality of cables that are being manufactured at Rupparainpur and if not what sort of cables will be manufactured?

Shri Kanungo: These will be based on aluminium wires.

Shri Indrajit Gupta: May I know the names of the directors of Messrs. Aluminium Cables Ltd.

Shri Kanungo: I have not got the information with me.

## State Trading Corporation

\*343. Shri Bhagwat Jha Azad:
Shri E. Madhusudan Rao:

Will the Minister of Commerce and Industry be pleased to state:

- (a) whether the State Trading Corporation has decided to open its branches abroad;
  - (b) if so, at what places; and
- (c) how the work of the Corporation would be coordinated with the agencies of the Commerce and Industry Minisry and Indian Foreign Service Export Promotion Councils which are engaged in the same type of works?

The Minister of International Trade in the Ministry of Commerce and Industry (Shri Manubhai Shah): (a) to (c). Yes, Sir. The State 'Trading Corporation has decided to have its own arrangements to represent its interests in some of the European countries.

So far two cities have been selected and more are under consideration.

The functions of these offices will be to promote export trade of India especially where STC itself is participating in such international trade.

The relations between the Indian Trade Commissions and the STC offices will be of very close coordination of the activities with reference to promotion of foreign trade.

Shri Bhagwat Jha Azad: Since there will be close collaboration with the State Trading Corporation and the agencies mentioned in part (c) of the question, may I know what were the difficulties of the State Trading Corporation which led them to have their separate agency instead of dealing with the agencies of the Ministry

of Commerce and Industry and the Indian Foreign Service Export Fromotion Councils?

Shri Manubhai Shah: The export trade councils in the embassies are concerned with various commodities whereas the State Trading Corporation, under the charter approved by this hon. House, has to do intensive salesmanship. Therefore, representatatives of the State Trading Corporation alone can really enter into long-term arrangements and sell large quantities.

Shri Bahgwat Jha Azad: Are we to understand that the Government is encouraging each and every separate item to have its own agency outside and not with the STC?

Shri Manubhai Shah: It is not each and every item. The State Trading Corporation is one of the major instruments for promoting foreign trade of this country. We are seeking to expand the activities of the STC if necessary even by having some more Corporations for specialised trades. Therefore, it is but natural that we should give the maximum freedom to the STC to have its agency.

Shrimati Renu Chakravartty: What has been the volume of trade as well as the increase in the value or amount between the trade in 1960-61 and 1961-62 by the State Trading Corporation?

Shri Manubhai Shah: It has gone up by about Rs. 25 crores last year.

Shri Hem Barua: May I know whether it is a fact that the Mudaliar Committee have recommended the replacement of the present system of ad hoc measures by a long-term export policy and, if so, whether the responsibility entrusted to the State Trading Corporation is a step towards the implementation of such a policy?

Shri Manubhai Shah: Yes, Sir. The Mudaliar Committee did recommend that the State Trading Corporation should be there, and it is our intention to go beyond even those recommendations to make State trading as